

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No 177 of 2010 &
IA – 131 of 2011, 205 of 2011**

Dated: 15th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Tamil Nadu Electricity Board Appellant (s)
Versus
G.M.R. Power Corporation & Anr. ... Respondent (s)**

Counsel for the Appellant (s) : Mr. H.S. Mohamed Rafi

Counsel for the Respondent(s) : Mr. Kaushik Mishra, Adv. for
GMR.
Mr. M.H. Sharma, Adv. for
R-3.

ORDER

Learned counsel for the appellant has informed that the balance payment of Rs. 47 crores has already been made to respondent no.2 in compliance of the order dated 19.11.2010 of this Tribunal. He has also filed the written submission. Learned counsel for the respondent no. 2 also filed written submissions after serving copies to the other parties. Learned counsel for the respondent no. 3 seeks three weeks' time to file their response to the written submissions of the appellant and respondent no.2. Accordingly, he is given time to file written submissions latest by **7th December, 2011** after serving copy on the other side.

Judgment is reserved.

(Rakesh Nath)
Technical Member
rkt/ks

(P.S.Datta)
Judicial Member